NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI

NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/09/2017 AT 10.30 AM PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL COMPANY APPLICATION NO. : TCP/121/2016 PETITION NUMBER : M. Swaminathan & 2 others NAME OF THE PETITIONER(S) : M/s Propel Valves Private Limited & 3 others NAME OF THE RESPONDENT(S) : 397/398, 235, 237 UNDER SECTION Signature Represented by S.No. Name (in Capital) B. C. SATHYA MORROYON A 2 For lettoner 2. G. Sivashankauen. Coul W RESTY S. Swlinga sawh

ORDER

Counsel for the Petitioner present. Counsel for R3 and R4 also present. No representation on behalf of R2. Counsel for the Petitioner submitted that the 1st Respondent Company is undergoing the Corporate Insolvency Resolution process and till resolution plan is presented, the matter may be adjourned. At request made by the Counsel for Petitioner, matter is adjourned sine die. However, the parties are at liberty to mention, if a resolution plan gets through.

MEMBER (TECHNICAL)

MEMBER (JUDICIAL)

ghk